

**HIGH COURT OF JHARKHAND, RANCHI**

**Advertisement No. 01 /Accts. /2019**

Applications are invited from the eligible candidates for engagement of Law Researchers/ Research Associates in **The High Court of Jharkhand, Ranchi** on **contractual basis** at monthly remuneration of **Rs. 30,000/- only**.

The contractual engagement shall be for a term of one year, which may be extended once for one year. Maximum period of engagement shall be two years.

**1. Eligibility Criteria:**

- (i) **Age:** A candidate shall not be less than 21 years and not more than 28 years of age, as on the date of advertisement.
- (ii) **Educational qualification:**
  - a. Any fresh Law Graduate/ Post Graduate from a University/ College recognised by the Bar Council of India shall be eligible to apply.
  - b. Students studying in the 5<sup>th</sup> year of a 5 year Law course or Final year of a 3 year Law course will also be eligible for engagement and their final selection would be subject to their passing of the final year examination of LL.B. prior to their engagement.
  - c. Candidates having familiarity with computer will get preference in matter of selection.
  - d. The candidature of a candidate who is practicing Lawyer must be recommended by a designated Senior Advocate or in case applicant is other than Lawyer, by the Head of the last Law School/ College/ University attended by him/her.
  - e. The candidates who have passed all his / her examinations in the first attempt with atleast 60% aggregate marks will alone be eligible to apply.
  - f. The candidates pursuing Post Graduate degree in Law or any other Degrees or Programme requiring their compulsory attendance will not be eligible to apply for the engagement.

**2. Honorarium/ Stipend of Law Researcher/ Research Associate:**

- (i) Each Law Researcher/ Research Associate will be paid a consolidated amount of Rs. 30,000/- per month as Honorarium/ stipend for his

engagement or such higher amount as may be prescribed by the State Government from time to time in this regard.

- (ii) The Law Researcher/ Research Associate shall not be entitled to any other allowance and/ or remuneration, and will not be treated as a permanent or otherwise employee of the High Court of Jharkhand, Ranchi or the State Government.

### 3. **Bar to Practice:**

- (i) The Law Researcher/ Research Associate for Hon'ble Judges shall not be entitled to practice as a lawyer or to take up any employment, engagement of whatsoever nature on full time or on part time basis.
- (ii) The Law Researcher/ Research Associate attached to a particular Hon'ble Judge shall not be entitled to appear before the Hon'ble Judge with whom he/ she was attached for a period of one year from the date of termination of the engagement.
- (iii) He/ she shall not be entitled to appear in any case handled by the Hon'ble Judge to whom he/ she was attached, if he/ she had worked on that case.

### 4. **Confidentiality:**

- (i) The Law Researcher/Research Associate shall maintain devotion to duty and high moral standard during the term of engagement. He/she shall maintain high standard of reputation and integrity commensurate with the responsibilities entrusted to him/her. He/she shall maintain utmost secrecy in respect of matters which come to his/her notice by virtue of the engagement and shall ensure that no information, document or any other thing is leaked out because of mishandling of papers or his/her deliberations/ discussions/ public interview/ participation in public debate about matters of High Court with other, or in any manner. He/She will not disclose any fact which comes to his/her knowledge on account of such official attachment even after completion of term of engagement unless such disclosure is legally required in discharge of lawful duties.
- (ii) If any Law Researcher, Research Associate for any purpose prejudicial to the safety or interest of High Court of Jharkhand, Ranchi makes any note or other document or information which is calculated to be or might be or is intended to be, directly or indirectly, useful to an outsider or any other person or any other thing is leaked out because of mishandling of papers of his/her discussion and deliberations/ discussions/ public interview/ participation in public debate about matters of High Court with others, or in any manner; or obtains, collects, records or publishes or communicates

to any other person any secret official work, or any note or other document or information which is calculated to be or might be or is intended to be, directly or indirectly, useful to an outsider or any other person or which relates to a matter the disclosure of which is likely to effect the sovereignty and integrity of this Court, he/she shall be punishable under the provisions of the Indian Penal Code and the Indian Official Secrets Act, 1923 as applicable to any public servant.

**5. Enclosures to be submitted with the application form:**

- i. Matriculation Certificate in proof of date of Birth.
- ii. Marksheet (of all the semesters/ years) of Law Graduation and Post Graduation (if applicable).
- iii. Provisional/Original degree Certificate of Law Graduation and Post Graduation (if applicable).
- iv. Recommendation by a designated Senior Advocate or in case applicant is other than Lawyer, by the Head of the last Law School/ College/ University attended by him/her.
- v. Computer certificate, if any.

**6. Selection Procedure: The selection shall be based on merit and interview.**

**IMPORTANT**

1. Format of application form can be viewed and downloaded from the Official Website of High Court of Jharkhand, Ranchi i.e. [www.jharkhandhighcourt.nic.in/ recruitment](http://www.jharkhandhighcourt.nic.in/recruitment).
2. Candidates may submit scanned copy of filled up application form in the prescribed format along with scanned copy of enclosures in a **single “pdf file”** (not exceeding 10 Mb) on the E-mail address of the Registrar General, High Court of Jharkhand, Ranchi i.e. [rgjhc-jhr@nic.in](mailto:rgjhc-jhr@nic.in) **from 01.04.2019 to 22.04.2019 only**.
3. The candidates should possess sound health, good moral character and should not be involved in or related to any criminal case or any type of offence/ act involving moral turpitude.
4. The decision of the Selection Committee/High Court for engagement of Law Researcher/ Research Associate shall be final and binding on all concerned and no communication in this regard shall be entertained.
5. The engagement as Law Researcher/ Research Associate shall not confer any right of any employment under the High Court or the State Government.
6. The information regarding names of shortlisted candidates, schedule of Interview and venue will be announced later, on the Official Website of High Court of Jharkhand, Ranchi.
7. The shortlisted candidates shall be called for Interview individually through the E-mail addresses provided by them. If, however, any candidate does not

receive the Admit Card, he/ she may contact the Registrar General of High Court at least two days before the scheduled date of Interview.

8. Incomplete application not conforming to the aforesaid prescribed requirements shall be rejected and no further communication will be entertained in this regard.
9. Canvassing in any form shall result in rejection of the candidature.
10. No advance copy will be accepted.
11. Candidate is advised to go through the requirements of eligibility, age etc. and satisfy himself/ herself that he/ she is eligible before applying. Original of supporting documents will be sought at the time of Interview.
12. If at the time of scrutiny, any claim made in the application is not found substantiated, the candidature will be cancelled and no further claim will be entertained in this regard. The High Court's decision in this regard shall be final and binding.
13. The candidate must write his/ her name, date of birth, father's name strictly as given in the Matriculation/ 10<sup>th</sup> Certificate otherwise, his/ her candidature will summarily be rejected/ cancelled at the time of scrutiny of application forms/ Document verification at the time of Interview or at any stage/ level it comes into the notice of the High Court of Jharkhand, Ranchi.
14. Application with illegible/ blurred photograph and/ or signature will be rejected.
15. Request for change/ correction in any particulars in the application form, after the closing date, will not be entertained under any circumstances.
16. Candidate is not required to send the printout of duly filled application form or any documents to the High Court of Jharkhand, Ranchi. Candidate is suggested to keep a printout of the duly filled application with himself/ herself for future requirement.
17. The High Court shall have authority to postpone or cancel the engagement process without mentioning reason at any time.
18. The decision of the Court for engagement shall be final and binding on all concerned and no communication shall be entertained in this regard.
19. Incomplete applications or applications not conforming to the aforesaid prescribed requirements shall be rejected and no further communication will be entertained in this regard.
20. No TA/ DA shall be paid to the applicants for appearing in the interview.

**By order,**

**Sd/-**

**Registrar General**

**Date : 16.03.2019**

**Format**

**Application Form**

**Advertisement No. 01/Accts./ 2019**

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**Application for the post of Law Researcher / Research Associate**

1. Name of the applicant (in capital letters):
2. Father's/Husband's name:
3. Address for communication with Pin Code: \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_
4. Permanent Address with Pin Code :  
\_\_\_\_\_
5. Date of Birth: Date.....Month.....Year.....
6. Age(on the date of Advt.)Year.....Month.....Date.....
7. Place of Birth: \_\_\_\_\_
8. Nationality: \_\_\_\_\_
9. (a) Mobile No.: \_\_\_\_\_  
(b) Email ID : \_\_\_\_\_

10. **Educational & Professional Qualifications:**

Examination Passed	Name of Board/ Universit	Name of Institution / College	Year of passing	% of marks obtained					
<u>Matric</u>									
<u>Inter</u>									
<u>Law Graduation</u>				<u>Per Semester (if 3 year Degree Course)</u>					
				<u>Per Semester (if 5 year Degree Course)</u>					
<u>Post Graduation</u>				<u>Per Semester</u>					

11. Special qualification, if any: \_\_\_\_\_  
\_\_\_\_\_
12. Work Experience (if applicable) : \_\_\_\_\_  
\_\_\_\_\_
13. Sex (please specify): .....
14. Whether presently studying in the 5<sup>th</sup> year of a 5 year Law course or Final year of a 3 year Law course (Yes/No): \_\_\_\_\_
15. Documents uploaded (please tick the name of the document)

- i. Matriculation Certificate in proof of date of Birth.
- ii. Marksheet (of all the semesters/ years) of Law Graduation and Post Graduation (if applicable).
- iii. Provisional/Original degree Certificate of Law Graduation and Post Graduation (if applicable).
- iv. Recommendation by a designated Senior Advocate or in case applicant is other than Lawyer, by the Head of the last Law School/ College/ University attended by him/her.
- v. Computer certificate, if any

### **Declaration**

It is hereby declared that the information furnished by me herein above is true to my personal knowledge and belief. It is also declared that neither Criminal case is pending against me nor I have ever been punished by any Court of law, nor am I involved in or related with any Criminal case for any offence involving moral turpitude. I know that if anything stated herein above turns out to be false, the High Court of Jharkhand may cancel my candidature at any stage of selection process and may debar me from appearing in the Interview at its sole discretion. I further declare that if I am engaged as Law Researcher/ Research Associate, on any false or incorrect information, my engagement shall be terminated/ cancelled and I shall be liable for prosecution under the Law.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

**Signature of Candidate**